

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209
IB-1929/ND/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 06.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :

For the Respondent/ Corporate-debtor :Mr. Vidit Gupta, Advocate

ORDER

Heard the submissions made by the Learned Counsel for the RP. The Learned Counsel for RP has submitted that rejoinder has been filed with some delay. The Learned Counsel is directed to file a delay condonation application. The Learned Counsel for the RP is also directed to serve the copy of the rejoinder as filed along with all its annexures as filed in the Tribunal to the other side. The matter is adjourned to **05.02.2021**.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**